

- (b) Does not arise.
- (c) The Government or the NGT does not maintain such data.

#### **Abatement of pollution**

†2448. DR. SATYANARAYAN JATIYA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) the special measures taken for abatement of pollution and environmental purification in the metro cities of the country; and

(b) the measures taken for garbage and waste disposal and to prevent polluted drain water from flowing into the rivers?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) and (b) The measures taken/ being taken by the Government to check environmental pollution, *inter alia*, include; notification of National Ambient Air Quality Standards, revision of emission/effluent standards for industrial sectors from time to time, setting up of monitoring network for assessment of ambient air quality, introduction of cleaner/alternate fuels like gaseous fuel (CNG, LPG etc.), launching of National Air Quality index, leapfrogging from BS - IV to BS - VI fuel standards, streamlining the issuance of Pollution Under Control Certificate, issuance of directions under Section 18(1) (b) of Air (Prevention and Control of Pollution) Act, 1981 and under Section 5 of Environment (Protection) Act, 1986 for controlling air pollution, installation of on-line continuous (24x7) monitoring devices by major industries, notification of Graded Response Action Plan (GRAP) for Delhi and NCR, Comprehensive Action Plan (CAP) for air pollution control in Delhi and NCR, formulation of National Clean Air Programme (NCAP), organization of clean air campaigns, etc.

For addressing the garbage and waste disposal the Ministry has comprehensively revised all waste management rules, including solid and plastic waste management rules in the year 2016. The rules, along with the mandate of various, Ministries, Departments, Urban Local Bodies, Gram Panchayat, prescribe criteria for setting up of solid waste processing and treatment facility, waste to energy process, site selection etc. Further,

---

†Original notice of the question was received in Hindi.

the Ministry of Housing and Urban Affairs has issued guidelines for collection, categorization, transportation and disposal of solid waste. In reference to water pollution and chemical pollution, the steps taken by the Government to check the pollution of water bodies, *inter alia*, include formulation and notification of standards for effluents from industries into land masses / water bodies, operations or processes; enforcing of these standards by State Pollution Control Boards (SPCBs)/Pollution Control Committee (PCCs) through a consent mechanism to establish/operate and regular monitoring; setting up of monitoring network for assessment of water quality; installation of Online Continuous Effluent Monitoring Systems (OCEMS) to check the discharge of effluent directly into water bodies; promotion of cleaner production processes; installation of Common Effluent Treatment Plants for cluster of Small Scale Industrial units etc.

#### **Shifting to scientific and sustainable mining**

2449. SHRI S. MUTHUKARUPPAN: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it is a fact that the National Green Tribunal (NGT) has advised for cooperative mining to shift to scientific and sustainable mining;
- (b) if so, the details thereof;
- (c) whether it is also a fact that the NGT has also advised to explore alternative way of mining that factors in safety measures, environmental clearance and restoring the areas mined; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) to (d) No such information is available with Indian Bureau of Mines, Ministry of Mines, However, Environment Clearance is being granted by the Ministry after the appraisal and recommendation of a technical committee (Expert Appraisal Committee-EAC) as mandated in Environment Impact Assessment (EIA) Notification, 2006, notified under the Environment (Protection) Act, 1986. While appraising such proposals, the EAC considers Approved Mine Plan for scientific and sustainable mining operations. Such Mine Plans (including Mine